

**Availability and Demand of Electricity  
in Orissa Per Day**

2084. SHRI D. AMAT: Will the Minister of ENERGY be pleased to state:

(a) the total availability and demand of electricity per day in Orissa;

(b) whether Government have been approached for more power by Orissa Government; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Against a requirement of 21.6 Million Units/day, the availability of power in Orissa during July, 1990 was 17.8 Million Units/day.

(b) and (c). Information is being collected and will be laid on the Table of the House.

**Coal Supply to Cement Plants**

2085. SHRI D. AMAT: Will the Minister of ENERGY be pleased to state:

(a) whether many cement plants in the South have been closed down for coal;

(b) if so, the details thereof; and

(c) the steps initiated by Government to make adequate supply of coal to these plants?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). According to information available with Development Commissioner for Cement Industry, three cement plants in South have stopped production of clinker for want of coal. These are:

i) Bagalkot Udyog Ltd. Karnataka

ii) Vishnu Cements Ltd., Andhra Pradesh.

iii) Kistna Cement Works, Andhra Pradesh.

(c) Steps taken to improve coal supply to cement plants in South include:

i) Supplementing availability from Singareni Collieries Co. Ltd. by sanctioning linkages and supply of coal from Coal India Source.

ii) Supply of coal to some of the plants based near coast via rail-cum-sea route from Eastern Coalfields Ltd.

iii) Releasing coal from Western Coalfields Ltd. by road to the plants willing to take supplies by road.

iv) Supply of increased quantity of lignite from Neyveli Lignite Corporation to partly substitute coal by lignite in manufacturing cement.

**Ramagundam Thermal Power Project**

2086. SHRI D. AMAT: Will the Minister of ENERGY be pleased to state:

(a) whether Andhra Pradesh Government has sent the project report to the second phase of Ramagundam Thermal Power Station;

(b) whether Union Government have given approval for the same;

(c) if so, the details thereof; and

(d) if not, the reasons for delay in approving the project?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) Yes, Sir.

(b) to (d). The feasibility report of the project for installation of two units of 210 MW units in State-II at Ramagundam Thermal Power Station (at an estimated cost of Rs. 679.5 cores) was received in the Central Electricity Authority in September, 1989, from the Andhra Pradesh State Electricity Board. The proposal could be techno-economically appraised by the CEA only after all the essential inputs, such as water and coal availability etc. are tied up and necessary clearances, including clearance from the environmental angle are obtained by the State authorities.

#### **Fire in Oil and Gas Wells in Tripura**

2087. SHRI D. AMAT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a devastating fire broke out in the oil gas wells in Tripura during exploration by the ONGC in February, 1990;

(b) if so, the details of loss of life and property and the estimated loss of oil/gas as a result thereof; and

(c) the precautions being taken by the ONGC to avert such incidence of fire in the oil/gas wells?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY):** (a) On March 8, 1990, there was an uncontrolled flow of gas and water from Tichna well No. 3 (on Tichna structure in Tripura) during drilling operations (there was no oil in the well). The leakage subsequently resulted in fire in the

well on 12th March, 1990 which was controlled on 20th March, 1990. The well was capped on 24th March, 1990.

(b) There has been no loss of life or even major injury to any person. A good number of rig equipments were salvaged. However, some rig equipments have been damaged.

(c) There are regular safety drills on every drillsite to avert such incidents. An enquiry has been conducted by ONGC to investigate the causes of the incident and suggest steps to avoid recurrence of such incidents in future. The report of enquiry is under consideration to the Commission. The Government has also decided to set up a study team for looking into incidents of blow outs in the recent years in wells drilled by ONGC.

#### **Land for Mukunda Project of BCCL**

2088. SHRI PURNACHANDRA MALIK: Will the Minister of ENERGY be pleased to state:

(a) the total land acquired for Mukunda Projects of the Bharat Coking coal Ltd.;

(b) the system adopted for acquiring land from land owners;

(c) the number of villages affected by the project;

(d) the rate of compensation and price for each unit of land offered to the land owners; and

(e) the programme made for employment and rehabilitation of the affected people?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) to (d). So